

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

COURT NO. I

DATE OF HEARING : 07/12/2017.
DATE OF DECISION : 07/12/2017.

Service Tax Appeal No. 1605 of 2011

[Arising out of the Order-in-Appeal No. 405/BK/GGN/2011 dated 27/09/2011 passed by The Commissioner of Central Excise (Appeals), Delhi – III, Gurgaon.]

Shri Amit Sondhi, Proprietor

Appellant

Versus

CST, Delhi

Respondent

Appearance

None – for the appellant.

Shri Sanjay Jain, Authorized Representative (DR) – for the Respondent.

**CORAM : Hon'ble Shri Justice Dr. Satish Chandra, President
Hon'ble Shri B. Ravichandran, Member (Technical)**

Final Order No. 58320/2017 Dated : 07/12/2017

Per. Justice (Dr.) Satish Chandra :-

List revised. None is present for the assessee – appellants nor there is any adjournment application on record in spite of notice.

2. It shows that appellant – assessee is not interested to pursue the appeal. Shri Sanjay Jain, learned AR, appeared for the respondent – Revenue.

3. It may be mentioned that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

4. In view of the above, the appeal is dismissed for default.

(Order dictated and pronounced in the open court.)

(B. Ravichandran)
Member (Technical)

(Justice Dr. Satish Chandra)
President

PK